

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 130

**IA No. 199/2022, 267/2021, 1045/2022
1046/2022, 1601/2023, 1602/2023**

**In
CP (IB) No. 153(CH)/2019
(Admitted)**

IN THE MATTER OF:-

Parmod Sharma

...Petitioner

Versus

Emsons Organics Ltd.

...Respondent

Under Section: 9, 54(1), 60(5), 66(1), IBC 2016

Order delivered on 06.06.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the applicant : Mr. Pulkit Goyal, Advocate
/liquidator in IA
Nos.267/2021 and
199/2022**

**For the applicant in : Mr. Viren Sharma, Advocate with Mr. Pradeep Singh,
IA Nos.1045/22 and Advocate
1046/2022**

**For the applicant in : Ms. Sunish Bindlish, Advocate
IA Nos.1602/2023 and
1601/2023**

**For the respondent in : Mr. Rahul Dev, Advocate
IA Nos.1045/22 and
1046/2022**

ORDER

Taken on special mentioning.

IA No.1046/2022

A date is requested by Id. counsel for the respondent on the ground that due to some personal exigency he is unable to assist the Court. Request accommodated. Let

the matter be listed for arguments on 01.07.2024, higher on board. It will be the last opportunity.

IA No.1602/2023

Reply has been filed by Id. counsel for the liquidator vide Diary No.02091/1 dated 05.06.2024. The same is taken on record. Let the matter be listed on 01.07.2024, higher on board.

IA No.267/2021

It is stated by Id. counsel for the liquidator that he has e-filed the affidavit has per order dated 18.04.2024. Let the hard copy of the same be filed during the course of the day. Let the matter be listed on 01.07.2024, higher on board.

IA No. 199/2022, 1045/2022, 1601/2023

Let the matter be listed on 01.07.2024, higher on board.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)